

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:4752

ANSWERED ON:23.04.2013

ALLOCATION UNDER PDS

Agarwal Shri Jai Prakash;Lal Shri Kirodi ;Patle Kamla Devi ;Raghavendra Shri B. Y.;Sivasami Shri C.;Thamaraiselvan Shri R.

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the details of various schemes being implemented for providing foodgrains to the poor along with the quantum of foodgrains and other items allocated and lifted under the said schemes during each of the last three years, State-wise;
- (b) whether the Government has reduced or proposes to reduce the per capita allocation under these schemes and effected a cut in allocation to the States during the said period;
- (c) if so, the details thereof and the reasons therefor, State-wise;
- (d) whether the Government has received requests for restoration of the quota;and
- (e) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

- (a) Details of various schemes providing foodgrains to the poor are at Annex-I. Details of State-wise allocation and offtake of foodgrains and other items under the schemes for the last three years 2010-11, 2011-12 and 2012-13 are at Annex-II to X.
- (b) to (e): Government has not reduced allocation of foodgrains under the TPDS. The National Food Security Bill, 2011 (NFSB), as introduced in Lok Sabha on 22.12.2011 provides for entitlement of 7 kg per person per month for priority households and not less than 3 kg per person per month for general households. The Standing Committee on Food, Consumer Affairs and Public Distribution, to which the Bill was referred for examination after its introduction, has recommended that the population to be covered should be under a single category with uniform entitlements of 5 kg per person per month. Recommendations of the Standing Committee have been examined by the Government in consultation with States/Union Territories (UTs), based on which the Government proposes to move some amendments.